bureaucratic machinery of the Government. May I ask the Minister if any evaluation team has sat down to recognise that the majority of the graduates coming out of the Universities are actually the field workers and are not only absored in the Government jobs?

SHRI C. SUBRAMANIAM: You may call it a bureaucratic machinery but an Agricultural Service with properly qualified men is absolutely necessary for the purpose of bringing out a transformation in agriculture but what is important is, it is not merely these men who are coming into the Administrative Services but we have given a lot of training to farmers and particularly to the younger farmers. That is being taken care of by training programmes for all these people. Particularly for the younger men we have a six months' programme of training. In addition to that we are also thinking of establishing agricultural polytechnics which would give long-term training.

SHRI P. N. SAPRU: A University is a place where all knowledge is integrated. Is it desirable or in the interests of higher education that we should have specialised universities concentrating on agriculture only? Is it not possible for the Agricultural Universities to be associated with universities which have to concern themselves with humanities and sciences also?

SHRI C. SUBRAMANIAM: The hon. Member has made a valid point. That is why in these universities teaching is not confined to agricultural science only. We have humanities, we have engineering and various other scientific faculties also so that the teaching there is more comprehensive than merely agricultural.

DR. S. CHANDRASEKHAR: Since we know that the graduates in the universities tend not to go to farms, will not the Government examine the possibility of establishing Agricultural High Schools as they are functioning both in Taiwan and Mexico, which will supplement the farmers' sons, who will have limited period of training and then go back to the farms and will not demand white-collar jobs outside?

SHRI C. SUBRAMANIAM . This is one of the schemes which the Education Coramission is considering. I hope some positive recommendation will come out.

Loss due to Strike by Flight Navigators

◆890. SHRI M. P. BHARGAVA: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state the total loss so far suffered by Air-India due to the strike by the Flight Navigators?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA): Net loss on suspension of operations due to navigators' strike is estimated at Rs. 5 lakhs per day approximately or 70 lakhs upto 31-3-66.

SHRI M. P. BHARGAVA: May I know the stage of negotiations between the mangement and the navigators for ending this, strike?

SHRI N. SANJIVA REDDY: We have absolutely no negotiations with the navigators. It is an illegal strike and there is no negotiation going on.

SHRI M. P. BHARGAVA: May I know whether it is not a fact that the navigators have approached the Minister apologising for their action and saying that they are prepared to go and work if they are pardon* ed for whatthey have done?

SHRI N. SANJIVA REDDY: I will be very, very happy if it were true, but unfortunately it is not true. They did not meet me and did not express any regret.

SHRI B1REN ROY: Is it not a fact that the Minister of State had two interviews with the representatives of the Unions eoncerned and is if also not a fact that some means were evolved to remove the discrepancies and anomalies as well as inconsistencies within the frame work of the Industrial Disputes Act? Why action then is not being taken to settle it? Before this thing is being settled, an announcement has been made by Mr. Tata that within 48 hours he is going to lay-off all persons and try to run the services with three pilots. What does he mean by running these services with three pilots? That means the extra pilot is going to do the navigation job. Is he a trained navigator? If that is so, why not the navigator also? This sort of butting in and creating a dispute in the ranks is not a good thing. What has the Minister of State to say about it?

MR. CHAIRMAN: It will not be a good thing to ask.

SHRI N. SANJIVA REDDY: It is a matter of opinion. I have nothing to say. I do not agree with him.

SHRI BHUPESH GUPTA: May I know whether it is not a fact that discussions took place informally in the presence of Mr. Poonacha participating and in the presence of Mr. Khadilkar and there a kind of tentative agreement was arrived at? It appears that with regard to evaluation of ranking No. 3 there is no dispute. The Corporation has conceded this and it is only a question of adjustment of salaries, etc. May I know whether in view of the fact that so much progress has been informally made, why suddenly after the arrival of the Minister from Hyderabad, the whole matter was washed away and there is a deadlock again and whether it is not a fact that the Government is trying to use one section of the Flight Engineers against the others and then try to intimidate them by declaring a lay-off which involved the ground staff also ? 1 would like to know why the Minister himself is not taking the initiative in this matter to bring about a settlement of the entire dispute?

■12 Noon

SHRI N. SANJIVA REDDY: Sir, the whole thing is an illegal act, and 41 of them, the navigators, are causing the whole trouble, and when they have taken up this attitude, I do not know on what issue 1 can negotiate with them. As I said, they have gone on a strike illegally, and then, to appease them now would be quite dangerous, and every six months or every year they would take advantage of this and go on an illegal strike again, and 1 am not prepared for this kind of appeasement.

SHRI RAJENDRA PRATAP SINHA: Sir, I would like to congratulate the Minister

MR. CHAIRMAN: Put question.

SHRI RAJENDRA PRATAP SINHA: 1 would like an assurance

MR. CHAIRMAN: In the meantime, the Question Hour is over. You have congratulated him all right.

WRITTEN ANSWERS TO QUESTIONS

HOUSING PROBLEM OF I.A.C. EMPLOYEES

- 887. SHRI RAM SINGH: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURSIM be pleased to state:
- (a) whether it is a fact that the employees of the Indian Airlines Corporation are neither given house rent allowance nor there is any provision for Government accommodation for them; and
- (b) if so, whether there is any proposal under Government's consideration to give relief to these employees for their housing problem?

THE MINISTER OF TRANSPORT, AVIATION SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) and (b) In fixing the wage structure of the employees of the Indian Airlines Corporation initially in 1955, the element of house rent had been taken into account. However, the Corporation have plans for the construction of housing colonies for their staff at Delhi, Bombay, Calcutta and Madras particularly to cover low paid employees.

LOANS AND GRANTS TO STATE GOV^RN-ML NTS FOR TUBEWELLS

- *891. SHRI D. THENGARI: will the Minister of FOOD, AGRICULUTRE, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state:
- (a) the amounts given by the Central Government to the State Governments during the last two years for the construction of tubewells:
- (b) what amount out of it was given as loans and what as grants; and
- (c) the amount out of the loans so far repaid by each State?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. D. MISRA):

(a) to (c) It is not possible to indicate separately the amounts given for the construction of tubcwells as Central assistance to States is given since 1958-59 for a group of Agricultural Schemes under the broad heads of development such as Agricultural Production including Minor Irrigation and Land Development, and not scheme-wise